

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01328/2017

Chandigarh, this the 8th day of November, 2017

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Sh. Tota Ram Sharma son of Sh. D.D. Sharma, aged 63 years, resident of House No.26/A, Dayal Bagh, Mahesh Nagar, Ambala Cantt. (Group-C).

....APPLICANT

(Present: Mr. D.R. Sharma, Advocate)

VERSUS

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. The General Manager, (P), Railway Electrification, Allahabad, UP.
3. Chief Project Manager, Ambala, Railway Electrification, Ambala Cantt.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has issued legal notice dated 22.06.2015 (Annexure A-1), followed by reminder dated 20.05.2017 (Annexure A-2), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable help, and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application (OA) is disposed

of with the direction to The Chief Project Manager, Ambala, Railway Electrification, (respondent no.3), to sympathetically consider and decide the prayer of the applicant contained in the indicated legal notice, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 08.11.2017

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